GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4242 ANSWERED ON:06.12.2010 REPROCESS OF PLASTIC IN SEZS Paranjpe Shri Anand Prakash;Shetkar Shri Suresh Kumar

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is any proposal regarding reprocessing plastic in Special Economic Zones (SEZs);
- (b) if so, the details thereof;
- (c) the details regarding quantum of export of plastic from the country;
- (d) the quantum of import of plastic waste from the foreign countries; and
- (e) the details regarding SEZs engaged in recycling, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

- (a) and (b): As per Rule 18(4) of the SEZ Rules, 2006, no proposal shall be considered by the Approval Committee for recycling of plastic scrap or waste. The extension of Letter of Approval (LOA) for an existing unit shall also be decided by the Board of Approval (BOA). Rule further provides that for an existing unit no proposal is to be considered by the Approval Committee for enhancement of approved import quantum of plastic waste and scrap beyond the average of annual import quantum of the unit since its commencement of operation.
- (c) and (d): The value of import and export of plastics and articles of plastics from the country for the financial year 2009-10 has been to the tune of Rs. 2,612,892.68 lakhs and Rs. 1,301,153.65 lakhs respectively.
- (e) A total of 30 SEZ units located in Gujarat, Tamil Nadu, Uttar Pradesh and West Bengal are engaged in recycling of plastics in the country.